

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

For Admission  
with interim Order.  
Copy has been  
served.

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2. ORDER DATED 27.07.2004.

Heard Mr. D. P. Dhalsamant, Learned Counsel appearing for the Applicant. A copy of this original Application has been served on Mr. U. B. Mohapatra, Learned Additional Standing Counsel for the Union of India.

The grievance of the Applicant, as ventilated in this O.A., is that he has been urging before the authorities for a transfer from Orissa to Kolkota Office and that his representation was favourably considered by the Respondent No. 1 who by his order dated 27.4.04, under Annexure-A/9 had directed the Regional Director, (Eastern Region), India tourism, Kolkotta, Res. No. 2 "to kindly consider the request of Shri Sukomal Sarkar Information Assistant at Indiatourism, Bhubaneswar for transfer at appropriate time as and whenever the vacancy arises in Kolkatta Office". It has also been disclosed by the Applicant vide Annexure-A/13 dated June 4, 2004 that the Respondent No. 2 has approached the Respondent No. 1 to permit him to send a requisition for three Tourist Information Officers directly to the Staff Selection Commission as there are many number of vacancies lying in that office to be filled up.

In view of the aforesaid facts, ends of justice will be met if we dispose of this O.A. giving a direction to the Respondents

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Contd... Order dated 27/7/04.

to file a representation to the Regional Director (Eastern Region) giving reference to the direction issued by the Deptt. of Tourism, Res. No. 1 at Annexure-A/9, and to consider his case for transfer against one of the vacant posts. Such a representation may be submitted by the Applicant within a period of 30 days from the date of receipt of a copy of this order and on receipt of this representation, Respondent No. 2 should take final view of the matter within a period of another 30 days from the date of receipt of such representation.

With the above observations and directions, this O.A. is disposed of at this admission stage. No costs.

Send copies of this order to the Respondents alongwith copies of this O.A. and free copies of this order be given to learned Counsel for both sides.

*W.B.*  
 VICE-CHAIRMAN 27/7/04

*T.G.C.*  
 MEMBER (JUDL.) 27/7/04